

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. No. 150 /2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (T) Shri S.Vijayaraghavan**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 23rd March, 2017, 10.30 A.M

Name of the Company		Parker Hannifin India Pvt.Ltd.	
Under Section		9	I B C
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. MS. PRITI BAKIA, for the ^{Applicant} Company

2. Swatarnp Banerjee

3. Avishek Guha

4. Shrivardhan Deshpande

} Advocates for Applicant

[Signature]

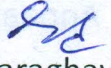
ORDER

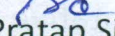
Ld. Counsels for the petitioner are present.

Petitioner has filed this petition under section 9 of the IBC, 2016. He has annexed the copy of the notice which is served on the respondent Corporate Debtor which is at page 53 of the petition. But this notice is not in form No.3 prescribed under sub-clause (a) of sub-rule (1) of Rule 5 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016. Before filing a petition u/s. 9 of IBC, 2016 notice in Form 3 is to be served on the Corporate Debtor 10 days in advance. Therefore, we hereby direct the petitioner to serve notice on the Corporate Debtor in prescribed Form 3 of

Insolvency and Bankruptcy (Application to Adjudicating Authority)
Rules, 2016 within 7 days.

List the matter on 10/04/2017 for hearing on admission.


(S. Vijayaraghavan)
Member (T)


(Vijai Pratap Singh)
Member (J)